

(b) A scheme for after-care and the rehabilitation of released prisoners is under consideration.

Commissioner for Scheduled Castes and Scheduled Tribes

1147. Shri Siddiah: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 242 on the 5th August, 1959 and state:

(a) whether the Commissioner for Scheduled Castes and Scheduled Tribes has submitted the report for the year 1958-59;

(b) if so, whether a copy of it will be laid on the Table; and

(c) if the answer to part (a) above be in the negative, the reasons therefor?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) and (b). Yes, Sir.

(c) Does not arise.

Monuments in Assam

1148. Shrimati Masda Ahmed: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the total amount allotted for the maintenance and repair of the Centrally protected monuments in Assam for 1959-60; and

(b) whether the amount allotted in the year 1958-59 for the above purpose has been fully spent?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Rs. 20,565.

(b) About 3/4th of the amount allotted was spent.

Grants to Gauhati University

1149. Shrimati Masda Ahmed: Will the Minister of Education be pleased to state:

(a) the amount given as grants to the Gauhati University by the Uni-

versity Grants Commission during 1959-60 so far; and

(b) the amount given during 1958-59?

The Minister of Education (Dr. K. L. Shrimani): (a) Rs. 1,70,301.42 (up to 2-12-1959).

(b) Rs. 18,30,239.

Nav Hindi Girls Higher Secondary School, Delhi

1150. Shri S. M. Banerjee: Will the Minister of Education be pleased to state:

(a) on what account and under whose orders a sum of Rs. five per head was charged from the new students at the time of test for admission into Class IV by the Nav Hind Girls Higher Secondary School, Rohtak Road, Delhi;

(b) whether this amount has since been refunded to the respective students;

(c) if not, the reasons therefor; and

(d) what is the result of the investigation and what action Government have taken or propose to take in the matter?

The Minister of Education (Dr. K. L. Shrimani): (a) The School authorities at their own discretion realised a sum of Rs. five from those students who had been selected by them for admission by way of a security in order to prevent the selected students from seeking admissions simultaneously elsewhere. The amount realised has been adjusted against the tuition fees of the students concerned.

(b) and (c). Do not arise.

(d) The School authorities have been asked not to repeat this practice in future.